

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 363/MP/2024

Subject : Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.

Petitioner : NTPC Limited

Respondent : APEPDCL and 25 others

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Kumar Srivastava, Advocate, NTPC
Shri Manu Tiwari, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPMCL
Shri Sitesh Mukherjee, Senior Advocate, NBPDCCL & SBPDCL
Ms. Satya Jha, Advocate, NBPDCCL & SBPDCL
Ms. Adya Jha, Advocate, NBPDCCL & SBPDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that he has already advanced his arguments and the matter is listed to hear the Respondents' submissions.
3. The learned senior counsels for the Respondents, NBPDCCL and SBPDCL, MSEDCL and MPPMCL, argued at length and reiterated the submissions made in the pleadings.
4. After hearing the learned senior counsel and learned counsels for the Respondents and Petitioner, the parties were permitted to file their respective written submissions (not exceeding 5 pages) on or before **4.5.2026**.



5. Subject to above, the order in the matter was reserved.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

